

और चतुर्थ श्रेणी के पदों पर नियुक्ति हेतु उम्मीदवारों की साक्षात्कार परीक्षा लेने के लिए समय-समय पर नियुक्त किए जाने वाले साक्षात्कार बोर्डों के गठन से संबंधित नियमों में संशोधन करने का निर्णय किया है ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और इसे कब तक कार्यान्वित किया जाएगा ?

रेल मंत्री (श्री ए० बी० ए० गनी खां चौधरी) :

(क) जी, हां ।

(ख) समितियों का गठन कम से कम 3 सदस्यों का होता है जिनमें से एक अनुसूचित जातियों/अनुसूचित जन-जातियों का तथा एक अन्य अल्प-संख्यक वर्गों का होता है। ये आदेश सभी भावी भतियों के लिए रेल मंत्रालय के 1-6-1983 के पत्र के जारी होने की तारीख से लागू हैं ।

न्यू मंगलौर पोर्ट्याड साइडिंग में बड़ी रेल लाइन

5078. श्री निहाल सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण रेलवे में न्यू मंगलौर पोर्ट्याड साइडिंग में बड़ी रेल लाइन के निर्माण का प्रथम चरण 1976 में आरम्भ किया गया था ;

(ख) क्या साइडिंग निर्माण कार्य के आरम्भ होने से पूर्व पोर्ट प्राधिकारियों व अनुरक्षण प्रभारों के भुगतान के संबंध में कोई करार नहीं किया था और क्या 7.4 लाख रुपये भूमि का किराया भी अब तक वसूल नहीं किया गया है ; और

(ग) यदि हां, तो इसके लिए उत्तरदायी व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है ?

रेल मंत्री (श्री ए० बी० ए० गनी खां चौधरी) :

(क) न्यू मंगलौर पत्तन साइडिंग चरण-1 1-10-76 से यातायात के लिए खोल दिया गया था।

(ख) 3-6-82 को मंगलौर पत्तन प्राधिकारियों के साथ औपचारिक करार को अंतिम रूप दे दिया गया है। इसमें भूमि के किराये का कोई भुगतान शामिल नहीं है। अनुरक्षण प्रभार के 7.39 लाख रुपये के बिल का भुगतान किया जा चुका है। और मंगलौर पत्तन प्राधिकारियों पर कोई राशि बकाया नहीं है।

(ग) प्रश्न नहीं उठता।

Display at Private Nursing Home Re :
Availability of Emergency Services

5079. DR. A.U. AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government propose to require all private nursing homes to display clearly and boldly whether Emergency services are available with them so that the public rush the patients to hospitals and not to clinics ;

(b) if so, what does the Government propose to do in the matter ;

(c) whether it is a fact that except in two private hospitals in Delhi, no major hospital has a record committee which goes into the case histories and death records of patients an internal check to keep the doctors in their fit, as it is callousness rather than professional negligence or incompetence which upset a patient or his relative ; and

(d) if so, what is the reaction of the Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) and (b). Delhi Administration have reported that under the provision of Delhi Nursing Homes Registration Act, 1953 no such provision exists and that no such proposal is under their consideration.

(c) and (d). No. All the major hospitals in Delhi have committees under various names which review the death cases e.g. Mortality Review Committees in Safdarjung Hospital, New Delhi ; Mortality Committee in Dr. R.M.L. Hospital, New Delhi ; Death

Committee in Lady Harding Medical College and Smt. S.K. Hospital, New Delhi and Case/Death Review Committee in major hospitals under Delhi Administration.

Award of Tender for Handling Contract for Sabarmati Transshipment Point

5080. SHRI DIGAMBER SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether any tenders were invited for awarding the handling contract for Sabarmati Transshipment Point for a three years period viz. from 1 January, 1983 to 31 December, 1983 ;

(b) if not, the reasons therefor and the circumstances in which the work was given on the basis of a single tender for Rs. 1.35 crores by negotiations ;

(c) the manner in which this contract was awarded for the earlier period and to whom and at what terms and amount ;

(d) whether while renewing the contract next time fresh tender will be invited or again the negotiable tender system will be adopted ; and

(e) if so, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHAUDHURY) :
(a) No.

(b) Since this was a vulnerable and sensitive transshipment point and any upset in its working would have had serious repercussions, the contractors had to be very experienced and reliable with sound financial status. The performance of this agency had been consistently high and their record of service had always been very well appreciated and had also adjusted their organisation to suit the requirements of the Railway in spite of heavy spurts in traffic. The Railway Administration, therefore, decided to extend the contract of this firm for a further period of 3 years.

(c) The handling contract at this Transshipment Point was awarded to M/s. Uni-

versal Goods Handling Co., Ahmedabad for a period of 3 years from 15.3.75 to 15.3.78 through invitation of open tenders at an estimated value of Rs. 47.97 lakhs at +121% above the fixed schedule of rates.

(d) and (e). The decision will be taken on merits based on the circumstances obtaining at that time.

Proposal for Construction of Durgapur-Calcutta Expressway

5081. SHRI R.P. DAS : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the proposal for construction of Durgapur-Calcutta Expressway has been discussed and considered at the appropriate level ;

(b) if so, the salient features of the proposal ;

(c) whether the project has got the necessary approval and sanction of his Ministry ; and

(d) if so, by what time it will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : (a) Yes, Sir. The proposal for construction of Calcutta-Durgapur Expressway upto Palsit has been discussed and considered at appropriate level.

(b) A statement is attached.

(c) and (d). This work has been included in the 6th Five Year Plan and a provision has been made for Rs. 225 lakhs. The project estimate is being processed for necessary financial clearance. The work is proposed to be completed in a phased manner according to the availability of resources.